

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 752**  
TO BE ANSWERED ON 08/02/2023

**DELAY IN IMPLEMENTING PMAY-G**

752 SHRI SYED NASIR HUSSAIN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Central Government has held consultations with the State Governments on the constraints faced by them in the implementation of the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) details of the methodology adopted by the State Governments to arrive at the rates of penalty to be deducted from the Administrative Fund for PMAY-G in case of delay in implementation; and
- (d) State-wise details of fines imposed from the fund referred to in (c) for the month of October, 2022?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a) & (b) Under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G), there is a well defined mechanism to get the feedback through end to end transaction based MIS, besides holding regular meetings with the States/UTs to resolve constraints faced in a time bound manner and issue the necessary guidance/ clarifications wherever required. Some of the constraints that PMAY-G has faced are nation-wide lockdown induced by Covid-19 when all construction activities including construction of houses under PMAY-G was affected. Besides, the States have informed that delays are also due to delay in release of Central & State Share from State Treasury to State Nodal Account of PMAY-G, cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs and at times General/Assembly/Panchayat elections, unavailability of building materials.

(c) & (d) To accelerate the progress of the scheme and reduce delays at various steps, Ministry has decided to impose minor deductions from ensuing tranches of Central Share of Administrative Funds under PMAY-G in cases where there is delay in various stages of sanction/ completion of houses. The amount of deduction imposed is @Rs.10/- per house per month of delay beyond permissible limits for various stages like sanction, release of installments, capturing geo-tagged photographs. For more than 2 months of delay in sanctioning of houses, penalty @Rs.20/- per house is imposed. No deduction has been made in this regard from any State/UT so far.

\*\*\*\*\*